

Government of Jammu and Kashmir  
Civil Secretariat Revenue Department

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Notification

Srinagar, the 13<sup>th</sup> October, 2016.

SRO:-330 In exercise of powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (procedure) Act, 1963 (Act No. XIII of 1963) and in supersession of all the notification issued in this behalf, the Government hereby appoint Mr. Rouf-ul- Rehman, Sub- Divisional Magistrate, Gurez to be the competent authority for the purposes of said Act within the Territorial jurisdiction of Sub-Division, Gurez.

By order of the Government of Jammu and Kashmir.

*sdf-*  
Mohammad Ashraf Mir  
Commissioner/Secretary to Government  
Revenue Department

No:-Rev/LB/31/2007

Dated:-13.10.2016

Copy to the:-

1. Financial Commissioner, (Rev) J&K, Srinagar
2. Divisional Commissioner, Kashmir.
3. Secretary to Government, Department of Law, Justice and Parliament Affairs.
4. Deputy Commissioner Bandipora
5. Private Secretary to Hon'ble Minister for Revenue.
6. Manager Govt; Press Srinagar for publication in Govt; Gazette.
9. Pvt. Secretary to Commr./ Secretary to Govt. Revenue Department
10. Notification file (w.2.s.c.)

*MP 13/10*  
(Manzoor Ahmad Parray)  
Under Secretary to Government  
Revenue Department